

C.A.No. 2-3 OF 2002  
ITEM No.1A  
FOR JUDGMENT

Court No. 6

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NOS. 2-3 OF 1999@@  
EEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEE

PRAKASH KHANDRE

APPELLANT

VERSUS

VIJAYA KUMAR KHANDRE & ORS.

RESPONDENTS

WITH

C.A. No.1455/2002

( Heard by Hon. Shah, B.P. Singh and Sema, JJ )

Date : 09/05/2002 These appeals were called on for judgment today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MRS. JUSTICE RUMA PAL

For Appellant (s) Ms. Indu Malhotra, Adv.

For Respondent (s) Mr. K. Rajeev, Adv.  
Mr. V.K. Sidharthan, Adv.  
Mr. Randhir Singh Jain, Adv.  
Mr. Sanjay R. Hegde, Adv.  
Mr. Rajesh Mahale, Adv.

UPON hearing counsel the Court passed the following

O R D E R@@  
EEEEEEEEEE

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.....R  
.SP2

Hon'ble Mr. Justice M.B. Shah pronounced the judgment of the Court setting aside the impugned order of the High Court.

Civil Appeal Nos.2-3/2002 are allowed and Civil Appeal No.1455/2002 stands dismissed in terms of Judgment.

There shall be no order as to costs.

.SP1

(A.S. Bisht)  
Court Master

(K.K. Chadha)  
Court Master

(Reportable Judgment is placed on the file)